

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12869/2024

(Arising out of impugned final judgment and order dated 15-02-2024 in SAD No. 707/2023 15-02-2024 in SAD No. 720/2023 15-02-2024 in SAD No. 726/2023 passed by the High Court Of Judicature At Allahabad)

CHANDRA SHEKHAR AZAD AGRICULTURAL AND
TECHNICAL UNIVERSITY, KANPUR & ORS.

Petitioner(s)

VERSUS

DR. RAJENDRA PRAKAS VYAS & ORS.

Respondent(s)

(IA No.109436/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109435/2024-EXEMPTION FROM FILING O.T. and IA No.109438/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.109437/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 17-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. P.S Patwalia, Sr. Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.
Ms. Sukhmani Tiwana, Adv.

For Respondent(s) Mr. Manoj K. Mishra, AOR
Mr. A. Baskar, Adv.
Mr. Umesh Dubey, Adv.
Mr. B.p. Singh Parihar, Adv.
Mr. Vishal, Adv.

Dr. Vijendra Singh, Adv.
Ms. Apurva Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition(s).
2. In the meanwhile, contempt proceedings be stayed.
3. List immediately after ensuing summer vacation.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

